

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00292/2020 in & OA/310/00577/2020

Dated Tuesday the 22nd day of December Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

1. S.Rajaguru,
2. T.S.Kumar,
3. Krupa Ratnam,
4. S.Raguraman.Applicants

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
Rep by the Secretary to Government,
Ministry of Earth Sciences,
Government of India,
Maha Sagar Bhavan,
No. 12, CGO Complex,
Lodhi Road, New Delhi 110013.

2.The Director,
National Institute of Ocean Technology,
Velachery – Tambaram Main Road,
Pallikaranai, Chennai 600100.Respondents

By Advocate Mr. V. Vijay Shankar

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

For the reasons stated and in the interest of justice, MA 292/2020 filed by the applicants for filing a single OA is allowed.

2. The reliefs prayed for in this OA is as follows:

"1. To direct the respondents to count the entire service rendered by the applicants from their initial stage of appointments, ie., from 10.09.2001, 18.11.1998, 13.05.2002 & 02.06.2004 respectively along with their regular service with all attendant service benefits and also for retirement service benefits; consequent to,

2. Direct the respondents to grant pay progression to the applicants by taking into the pay applicable to the cadre in which they were lastly working before they were appointed on 28.06.2019 & 21.06.2019 respectively on regular basis and to pay arrears of the same to the applicants and,

3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. Heard Mr. R. Malaichamy, counsel for the applicant & Mr. V. Vijay Shankar, represented by his junior Mr. Saravanan who appears for the respondents on advance notice.

4. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with liberty to the applicants to file a comprehensive representation and the respondents directed to dispose of the same within a time frame.

5. Hence, without going into the merits of the case, this OA is disposed of with liberty to the applicants to file comprehensive representations to the respondents within a period of 15 days from the date of this order. On receipt of such representations, the respondents shall consider the same and pass a

reasoned and speaking order as per law within a period of two months thereafter.

6. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(S.N.Terdal)
Member(J)

22.12.2020

SKSI